

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/6790/2020

This the 12th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Asghar Wani

.....Applicant

(Advocate:- Mr. M.A. Chashoo)

Versus

1. State of J&K and orsRespondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/6790/2020) arises out of SWP No. 1245/2018, wherein relief is claimed against Jammu & Kashmir Industries Ltd. This Tribunal does not have jurisdiction in respect of the employees of Jammu & Kashmir Industries Ltd.. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...